

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17469/2023

(Arising out of impugned final judgment and order dated 06-06-2023 in SCA No. 6456/2023 passed by the High Court of Gujarat at Ahmedabad)

NATIONAL COMMISSION FOR HOMEOPATHY

Petitioner(s)

VERSUS

SWANIRBHAR HOMEOPATHIC MEDICAL COLLEGE SANCHALAK
MAHAMANDAL GUJARAT STATE & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.158165/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Archana Pathak Dave, AOR
Mr. Kumar Prashant, Adv.
Mr. Parmod Kumar Vishnoi, Adv.
Mr. Vaibhav Dwivedi, Adv.

For Respondent(s) Mr. Niranjana Reddy, Sr. Adv.
Mr. Nikhil Goel, AOR
Ms. Naveen Goel, Adv.
Mr. Kartik Kaushal, Adv.
Mr. Adithya Koshy Roy, Adv.
Ms. Siddhi Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. This Court has time and again deprecated the practice of directing admission by interim orders.
2. However, since the High Court has stated that the admissions shall be subject to the outcome of the present petition, we are not inclined to interfere, though we deprecate such a practice.
3. In the facts and circumstances, the High Court is requested to

decide the petition as expeditiously as possible and in any case within a period of six weeks from today.

4. With the above observations and directions, the special leave petition is disposed of.

5. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)